

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES: G : NEW DELHI

BEFORE SHRI ANUBHAV SHARMA, JUDICIAL MEMBER
AND
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER

ITAs No.1938 & 1939/Del/2025
Assessment Year: 2009-10

Sisbro Promoters Private Ltd., Ekta Garden, Near Mother Dairy, Patparganj, Delhi – 110 092.	Vs	ITO, Ward-3(4), Noida.
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PAN: AABCS7438Q

(Appellant)

(Respondent)

Assessee by	: None
Revenue by	: Shri N.K. Bansal, CIT-DR
Date of Hearing	: 24.06.2025
Date of Pronouncement	: 24.06.2025

ORDER

PER ANUBHAV SHARMA, JM:

These appeals are preferred by the assessee against the orders dated 10.02.2025 of the Ld. Commissioner of Income-tax (Appeals)/ NFAC.

2. At the time of hearing, none appeared for the assessee and we find that an adjournment is sought by e-mail. On going through the record, we find that in the impugned orders, CIT(A)/NFAC does not even mention as to how and by what mode notices were issued and summarily the appeals of the assessee were

dismissed giving no finding on the merits. The impugned orders of the CIT(A)/NFAC are set aside. **The appeals of the assessee are allowed for statistical purposes.** The issues on merits as well as on law are remitted to the files of the NFAC/CIT(A) to be decided afresh, after serving due notice of hearing on the assessee.

Order pronounced in the open court on 24.06.2025.

Sd/-

(MANISH AGARWAL)
ACCOUNTANT MEMBER

Sd/-

(ANUBHAV SHARMA)
JUDICIAL MEMBER

Dated: 24th June, 2025.

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi